

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
APPLICATION NO. 161 of 2025/EZ**

*(Under Section 18 (1) read with Sections 14, 15 of the National Green
Tribunal Act, 2010)*

IN THE MATTER OF:

ASPANA SURESH KUMAR

... APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

... RESPONDENTS

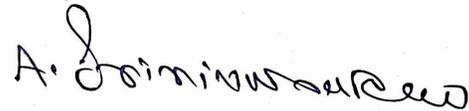
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By the Applicant through Counsel

PLACE : SARIYAPALLI

DATE : 11-08-2025



**ASPANA SRINIVASA RAO
ADVOCATE**

Door No. 31-8-48/1, Allipuram,
Visakhapatnam-530016, Andhra Pradesh.

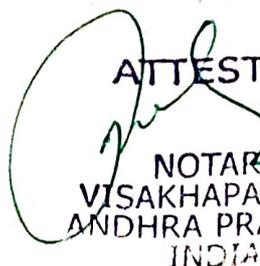
Mobile No. 9490557498

E-mail: law.annapurna@gmail.com

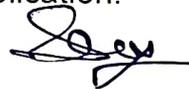
SYNOPSIS

That the applicant is filing this O.A. for necessary orders from the Hon'ble Tribunal against the State of Odisha and 5 others, after formation of Gajapati District, The general administration has gone to the local petty officers – like foresters gods and ACF are in the hands of Local community as such these officials encouraged de-forestation as such jungle restrictions with selfish motive as such at present circumstance have come to complete deformation of local forest and killing of small animals like wolfs and dears and forest pigs and peacock, eating and marketing one such expels, at present is going without any break for de-forestation and also Green atmospheres with 25 kilometers beside the PWD road from parlakhmundi to Bharampur. Magada metta and Mulimatta land mark of Sariyapalli in paralakhmundi taluk. Which was habituate for green trees around sariyapalli and other adagam and kanchranipeta and Gosani. The applicant started work against corrupted officials and local petty politicians in month of May for stopped this illegal act and irregular act for de-forestation – in Gosani block Gajapati District. The applicant prays to the Hon'ble Tribunal to direct the respondent authorities to furnish details of all revenue Maps, recent issuing patta to Respondent No: 6 (Abiram Sahu) and stop the cutting of trees in bottom of Durga hills and Mulli Metta and grabbing forest land and to restore normal position from illegal destruction and removal of Government road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to restore Magada to PWD Road, and direct the respondent authorities to stop from any encroachments in this aria and to direct the respondent authorities take all steps to ensure that the upstream course of the forest land and trees is restored removal of road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to restore Magada to PWD Road and direct the respondent authorities to stop stand mining in hills



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 VISAKHAPATNAM
 ANDHRA PRADESH
 INDIA
 12/08/25

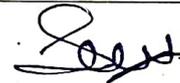
and Mulli Metta protect the integrity of the forest land and trees and animals and issue an order in the nature of a continuing mandamus , Constitute a high level committee to monitor the forest land and mulli matta near sariyapalli and submit periodical reports to this Hon'ble Tribunal. Hence this application.



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LIST OF DATES AND EVENTS

Date	Events
15-05-2025	Letter to the Tahsildar send by Applicant
15-05-2025	Letter to the District Collector send by Applicant
19-05-2025	Letter to the District Collector send by Applicant
19-05-2025	Letter to the Chief Minister of Odisha send by Applicant
19-05-2025	Postal Receipt send by the Applicant to the Chief Minister
01-06-2025	Office of the District Collector Letter No. 7755 to the Applicant
15-06-2025	Grabbing the Magada Govt Road to connect the to the PWD Road Parlakhumundi to Berampur
01-07-2025	The O.A is filed



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

APPLICATION NO. of 2025/EZ

(Under Section 18 (1) read with Sections 14, 15 of the National Green
Tribunal Act, 2010)

IN THE MATTER OF:

ASPANA SURESH KUMAR

... APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

... RESPONDENTS

MEMO OF PARTIES

1. ASPANA SURESH KUMAR, S/O. LATE DILESHWAR RAO, SARIYAPELLI
VILLAGE, ADAGAM POST, UNDER GURANDI PS, GAJAPATI DISTRICT-
761215, ODISHA. E-Mail ID: law.annapurna@gmail.com

... APPLICANT

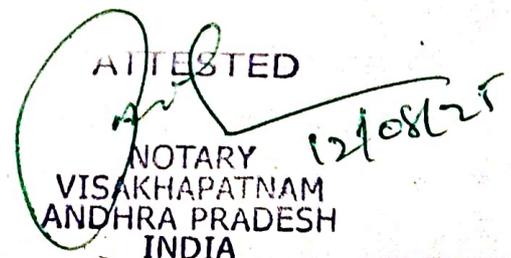
VERSUS

1. THE STATE OF ODISHA, REP BY ITS ADDITIONAL CHIEF SECRETARY,
KHORDHA, BHUBANESWAR-751001, ODISHA. E-Mail ID: cmo@nic.in

2. THE STATE OF ODISHA, REP BY ITS ADDITIONAL CHIEF SECRETARY,
ENVIRONMENT, FOREST AND CLIMATE CHANGE DEPARTMENT, GOVT.
OF ODISHA, KHARAVEL BHAVAN, BHUBANESWAR, ODISHA-751001.
E-Mail ID: fesec.or@nic.in

3. THE STATE OF ODISHA, REP BY ITS CHIEF SECRETARY, PUBLIC
WORKS DEPARTMENT, FOR ST GEORGE, KHORDHA, BHUBANESWAR-
751001, ODISHA. E-Mail ID: workssec.or@nic.in



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12/08/25

4. THE COLLECTOR OFFICE, DISTRICT GAJAPATI, PARALAKHEMUNDI,
ODISHA. PIN CODE - 761200. E-Mail ID: dm-gajapati@nic.in

5. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,
INDIRA PARYAVARAN BHAWAN JORBAGH ROAD, NEW DELHI-110003.
E-Mail ID: secy-moef@nic.in

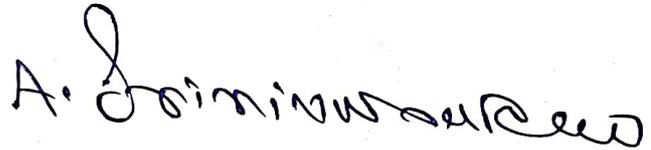
6. ABHIRAM SAHU, S/O. JUDIYA SAHU, TELUGU SUNDI STREET,
PARALAKHMUNDI-761200, GAJAPATI DISTRICT. E-Mail ID: Knot known to
the Applicant

... RESPONDENTS

By the Applicant through Counsel

PLACE : SARIYAPALLI

DATE : 11-08-2025



ASPANA SRINIVASA RAO
ADVOCATE

Door No. 31-8-48/1, Allipuram,
Visakhapatnam-530016, Andhra Pradesh.

Mobile No. 9490557498

E-mail: law.annapurna@gmail.com

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12/08/25

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18 (1) read with Sections 14, 15 of the National Green Tribunal Act, 2010)

APPLICATION NO. of 2025/EZ

IN THE MATTER OF:

ASPANA SURESH KUMAR
S/O. LATE DILESHWAR RAO,
SARIYAPELLI VILLAGE,
ADAGAM POST, UNDER GURANDI PS,
GAJAPATI DISTRICT-761215, ODISHA.
E-Mail ID: law.annapurna@gmail.com

... APPLICANT

VERSUS

1. THE STATE OF ODISHA,
REP BY ITS ADDITIONAL CHIEF SECRETARY,
KHORDHA, BHUBANESWAR-751001, ODISHA.
E-Mail ID: cmo@nic.in
2. THE STATE OF ODISHA,
REP BY ITS ADDITIONAL CHIEF SECRETARY, ENVIRONMENT,
FOREST AND CLIMATE CHANGE DEPARTMENT, GOVT. OF ODISHA,
KHARAVEL BHAVAN, BHUBANESWAR, ODISHA-751001.
E-Mail ID: fesec.or@nic.in

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NOTARY, 19/12/25
VISA KHAPATNAM
ANDHRA PRADESH
INDIA

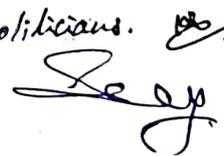
3. THE STATE OF ODISHA,
 REP BY ITS CHIEF SECRETARY, PUBLIC WORKS DEPARTMENT,
 FOR ST GEORGE, KHORDHA, BHUBANESWAR-751001, ODISHA.
 E-Mail ID: workssec.or@nic.in
4. THE COLLECTOR OFFICE,
 DISTRICT GAJAPATI, PARALAKHEMUNDI-761200, ODISHA.
 E-Mail ID: dm-gajapati@nic.in
5. THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE,
 INDIRA PARYAVARAN BHAWAN JORBAGH ROAD, NEW DELHI-110003.
 E-Mail ID: secy-moef@nic.in
6. ABHIRAM SAHU,
 S/O. JUDIYA SAHU, TELUGU SUNDI STREET,
 PARALAKHMUNDI-761200, GAJAPATI DISTRICT.
 E-Mail ID: Knot known to the Applicant

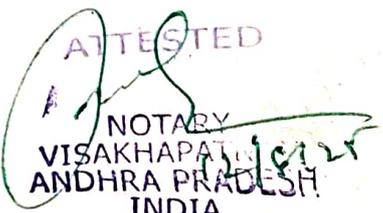
... RESPONDENTS

MOST RESPECTFULLY SHOWTH:

FACTS IN BRIEF

1. That this forest environment is main habitat for Animals and various forest trees and different Grami jungle trees are available for source of the Adivasi people depending upon the to the Adivasi people residing in that area. Some trees like sandal trees and teak trees and mongo trees, tamarind trees for their livelihood after wood Gajapati District in 1992 this area the main targeted by Goons and petty politicians.



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2. That after formation of Gajapati District The general administration has in the hands of gone to in the hands of local petty officers – like foresters gods and ACF are in the hands of Local community as such these officials.

3. That encouraged de-forestation as such jungle restrictions with selfish motive as such at present circumstance have come to complete deformation of local forest and killing of small animals like wolfs and dears and forest pigs and peacock, eating and marketing one such expels his at present is going without any break for de-forestation and also Green atmospheres with 25 kilometers beside the PWD road from paralakhmundi to Bharampur.

4. That Magada metta and Mulimatta land mark of Sariyapalli in paralakhmundi taluk. Which was habituate for green trees around sariyapalli and other adagam and kanchranipeta and Gosani.

We started work against corrupted officials and local peti politicians in month of May and stopped this illegal and irregularities de-forestation –in Gosani block Gajapati District.



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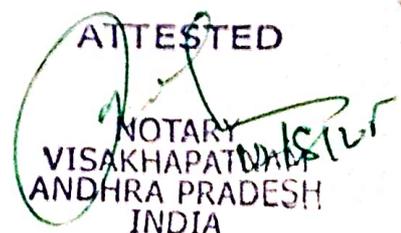
GROUNDS

The applicant is filing the present Original Application from amongst the following grounds:

- A. The respondent authorities have a duty under law to restore the illegal destruction and removal of road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to PWD road to its natural state and maintain the forest and trees as before from land grabbers.
- B. The failure of the respondents to perform their duties has resulted in the present situation and in violation of all environmental laws.
- C. The respondents ought to have seen that cutting old aged trees into the forest land and bottom of Durga hills and Muli metta is against environmental laws.
- D. The respondents ought to have prevented the cutting the trees.
- E. The respondents ought to have taken steps to prevent the cutting trees and grab forest land.
- F. The respondents ought to have removed encroachments in the in the forest land.
- G. The respondents ought to have prevented land grabbers from being cutting the trees.
- H. The respondents ought to have maintained the forest area of the bottom of Durga hills in a proper state to ensure the grow trees in the forest land.
- I. The failure of the respondents is violative of Article 21, 51, 14 and all environmental laws and is a health issue for millions of people.



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LIMITATION

The Applicant declares that as per the National Green Tribunal Act 2010 this application is well within the prescribed time.

INTERIM RELIEF

The applicant humbly prays that this Hon'ble Tribunal may be pleased to direct the District Collector Gajapati, Paralakhemundi to stop the cutting of trees in bottom of Durga hills and Mulli Metta and grabbing forest land and to restore normal position from illegal destruction and removal of road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to restore Magada to PWD Road till the disposal of the Original Application.

Ray

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ANDHRA PRADESH
INDIA

PRAYER

For the reasons stated above, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

A..Direct the respondent authorities to DIRECT THE RESPONDENTS TO FORTHWITH furnish details of all revenue Maps, recent issuing patta to Respondent no:6 (Abiram Sahu) and stop the cutting of trees in bottom of Durga hills and Mulli Metta and grabbing forest land and to restore normal position from illegal destruction and removal of Government road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to restore Magada to PWD Road

B. Direct the respondent authorities to stop from any encroachments *still going on in this area.* *18/11/21*

C. Direct the respondent authorities take all steps to ensure that the upstream course of the forest land and trees is restored removal of road connecting Magada of Garabandha G.P. connecting PWD road at Adagam of Bodakothuru G.P. to restore Magada to PWD Road.

D. Direct the respondent authorities to stop *PO.* sand mining in bottom of Durga hills and Mulli Metta protect the integrity of the forest land and trees and animals.

E. issue an order in the nature of a continuing mandamus , Constitute a high level committee to monitor the forest land and mulli matta near sariyapalli and submit periodical reports to this Hon'ble Tribunal.

[Signature]

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 INDIA

F. And pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice.

By the Applicant through Counsel

A. Jainiwar
[Signature]

[Signature]

SIGNATURE OF APPLICANT

SIGNATURE OF THE APPLICANT'S COUNSEL

VERIFICATION

I, ASPANA SURESH KUMAR, the applicant herein, do hereby verify that the contents of the above paragraphs are true to the best of my Knowledge and grounds are based on legal advice and that I have not suppressed any material fact.

PLACE : SARIYAPALLI

DATE : 11-08-2025

[Signature]

SIGNATURE OF APPLICANT



N RAVI SEKHAR, B.Com., B.L.
ADVOCATE & NOTARY
NO.26-5-82, PRASAD GARDEN
BOWDARA ROAD
VISAKHAPATNAM-530 001
P:9059542508 897760614



ATTESTED

[Signature]
NOTARY
VISAKHAPATNAM
ANDHRA PRADESH
INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
APPLICATION NO. of 2025/EZ

IN THE MATTER OF:

ASPANA SURESH KUMAR

... APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

... RESPONDENTS

AFFIDAVIT FILED ON BEHALF OF THE APPLICANT

I, Aspana Suresh Kumar, S/o. Late Dileshwar Rao, Sariyapelli Village, Adagam Post, Under Gurandi PS, Gajapati District-761215, Odisha; do hereby solemnly affirm and declare as under:

1. That I am the applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instructions.

DEPONENT

VERIFICATION

Verified on this day of August, 2025 at Visakhapatnam that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by

A.
Advocate

Advocate

DEPONENT



N RAVI SEKHAR, B.Com., B.L.
ADVOCATE & NOTARY
NO. 26-5-82, PRASAD GARDEN
BOWDARA ROAD
VISAKHAPATNAM-530 001
S: 9059542508 8977606146

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ANDHRA PRADESH
INDIA

Annexure - 1

15

To

The Collector,
Gajapati

Sir,

I, Suresh Kumar Aspana, S/o. Dilleswar Rao of Sariapalli,
PO: Adagam, P.S. ^{GURANDI} Garabandha, Dist. Gajapati, Odisha, beg to state
as follows:

One Sri Killamsetti Govindo, S/o. Late Killamsetti
Chandrayya of village/PO/P.S. Garabandha, Dist. Gajapati, has
illegally encroached the government land in Sariapalli mouza
under P.S. Gurandi, Dist. Gajapati in respect of Khata No. 346,
Plot No. 1506/1663 under Mouza Sariapalli in Paralakhemundi
Tahasil in Gajapati district by encroaching the site covered
under Khata No. 346 and in the above plot and is constructing
a road over the site.

That, the public interest shall be hampered if road
construction is completed with the help of JCB and other
machineries, the work is under progress.

Hence, action deems fit, proper and just be taken. The
said land encroached be evicted immediately.

Place : Sariapalli,
Date : 15.05.2025

Your's faithfully,

Copy to:-

- 1) Tahasildar, Paralakhemundi
- 2) O. I. C., Garabandha
- 3) O. I. C., Gurandi P.S. ✓
- 4) R. D. C., Berhampur
- 5) The Chief Secretary, Bhubaneswar
- 6) The Chief Minister, Bhubaneswar
- 7) R. I., Garabandha (Gajapati)
- 8) R. I., Madakotturu (Gajapati)

9) BDO (-GOSAMI)

(A Suresh Kumar)
9948889203

Received
A/S

To

The Hon'ble Chief Minister of Odisha,
Bhubaneswar.

Subject: - Some land grabbers from Paralakhmundi Town involving muscle man and money man and Goondas and influenced Suriyapalli and Adagam Local Revenue Officials and forest officers trying to get regular pattas from Tahsildar gram jungle land bordering Durga Pahad (Hills) and PWD Road leading to Paralakhmundi to Berhampur immediate enquiry and take action – request – regarding.

Respected Sir,

I, Aspana Suresh Kumar, S/o. Late Dileshwar Rao, Village Sariyapalli Adagam Post, under Gurandi PS. under Paralakimidi Tahsil humbly submit the following.

One Abhiram Sahu, S/o. Late Judiya Sahu, So called real estate Business man is trying to grab gram jungle land on the side of PWD Road leading to Paralakhmundi to Berhampur Road.

This Broker real estate man has influenced land Revenue and forest officials. Trying to grab gram jungle land to regular patta land by paying sufficient money to local Revenue Department Officials and forest department persons.

One such incident took place Sariyapalli and Adagam near foot hills of Durga Pahad (hills), But for the interference of the Hon'ble District Collector Gajapati, this Scam is stopped But from the Lavanya Guda Border to Jangalapadu Village in Gosani Block. This Process is going on by the illegal land grabbers.

Therefore humbly request to you to issue orders to the District Collector Gajapati taking necessary action immediately.

For which act of kindness entire Border people of Gosani Block Gajapati District will be Saved from the land grabbers and muscle man and money man.

Thanking you,

Your's Obediently,

Station: Sariyapalli Village,

Date: 19-05-2025,

Copy to: District Collector, Gajapathi District.

(ASPANA SURESH KUMAR)
Mobile No. 9948889203

RO960306150IN IVR:8279960306150 Subject to realization RO960306
 RL GARABANDHA S.O <761215>
 Counter No:1,19/05/2025,11:10
 To:THE COLLECTOR,GAJAPATI
 PIN:761200, Parlakhemundi H.O
 From:APANA SURESH ,SARAPALLI
 Wt:20gms Ack Fee:3.00,REG=17.0
 Amt:29.50,Tax:4.50,Amt.Paid:30.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868><Wear mask -Stay safe>

भारतीय डाक


 Counter

India Post

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Ack Fee:

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From: H

To: Hub

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RO960306150IN IVR:8279960306150
 RL GARABANDHA S.O <761215>
 Counter No:1,19/05/2025,11:10
 To:THE CHIEF MINISTER,ODISHA
 PIN:751001, Bhubaneswar G.P.O.
 From:APANA SURESH ,SARAPALLI
 Wt:20gms,REG=17.0
 Amt:25.96,Tax:3.96,Amt.Paid:26.00(Cash)
 <Track on www.indiapost.gov.in>

भारतीय डाक


 Counter

India Post

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To: Hub

Annexure - 4



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE,
GAJAPATI, PARALAKHEMUNDI
(Revenue Section)

Letter No. 7755 /Rev.(III-14/2025)

Dated 02.06.2025

To

The Tahasildar, Paralakhemundi.

Sub:-

Forwarding of petition filed by Sri A.Suresh Kumar, S/o-Dilleswar Rao of Sariapalli, Po-Adagam.

Sir,

In enclosing herewith a copy of petition filed by Sri A.Suresh Kumar, S/o-Dilleswar Rao of Sariapalli, Po-Adagam and request you to enquire into the petition and submit the action taken report to this office with in a week for kind perusal of the Collector.
Encl: As above.

Digitally signed by
Yours faithfully,
FALGUNI MAJHI

Date: 01.06.2025
19:28:05
Additional District Magistrate,
Gajapati.

Memo No. 7756

Copy to petition filed by Sri A.Suresh Kumar, S/o-Dilleswar Rao of Sariapalli, Po-Adagam for information with reference to his petition dated.15.05.2025.

Dated: 02.06.25

Falguni Majhi
Additional District Magistrate,
Gajapati.





BEFORE THE NATIONAL GREEN TRIBUNAL (New Delhi)
MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Sections 14, 15 of National Green Tribunal Act 2010)
Application No.....of 2025

Between:

Aspana Suresh Kumar,
s/o of late Dileshwar rao,
Village Sariyapelli, Adagam post,
under Gurandi PS
Gajapati district
Odish pin:761215.

..... Applicant

AND

1. The State of Odish
Rep by its Chief Secretary
Bhubanewar.
State of Odish, India .and others

..... Respondents

VAKALATNAMA

I, Aspana Suresh Kumar, s/o of late Dileshwar rao, Village Sariyapelli, Adagam post, under Gurandi PS, Gajapati district Odish pin:761215, applicant herein, do appoint and retain

M/s A. Srinivasa rao
Advocate, Ap 2057/2005

Advocates to appear me in the above Application and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt to any moneys that may be payable to me in the said Appeal/ Application and also in appeal under to the Supreme Court of India and in all applications for review Judgement. (ASuresh Kumar)

I Certify that the contents of this vakalat at were read our and explained in my presence to the Executants' who appeared perfectly to understand the same and made his / her their signature in my presence
Executed before me this 15 day of June 2025

[Signature]
AP/1409/2006
ACCEPTED:

[Signature]
A. Srinivasa Rao
Counsel for Applicant
AP2057/2005

The address for service of the said Counsel: M/S. A. A. Srinivasa rao, ADVOCATE FOR THE APPELLANTS, DOOR 31-8-48/1, ALLIPURAM Visakhapatnam 530004, Andha praesh CELL NO 9490557498